

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.7312 of 2019**

Virender Yadav Petitioner

Versus

Union of India through Secretary, Department of Central Industrial
Security Force, Ministry of Home Affairs, New Delhi & Others

..... Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Sahil, Advocate

For the Respondents : Ms. Shresha Sinha, A.C. to ASGI

05/24.06.2020 Heard Mr. Sahil, learned counsel for the petitioner and Ms. Shresha Sinha, A.C. to ASGI, Mr. Rajiv Sinha, learned counsel for Union of India.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon respondents. Ms. Shresha Sinha, A.C. to ASGI waives notice on behalf of respondents.

Learned counsel for the respondents is directed to file counter affidavit within four weeks.

Post this matter on 20th August, 2020.

(Sanjay Kumar Dwivedi, J.)

Anit